

in respect of 'Capital Outlay of the Ministry of Natural Resources and Scientific Research'."

APPROPRIATION BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54."

The motion was adopted.

Shri C. D. Deshmukh: I *introduce the Bill.

I beg to †move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54, be taken into consideration."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

†DEMANDS FOR SUPPLEMENTARY GRANTS IN RESPECT OF P.E.P.S.U. FOR 1953-54.

Mr. Deputy-Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper in respect of Demands Nos. 2, 3, 8, 13, 14, 15, 21, 36, 37, 39, 42, 43, 46 and 48 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of the corresponding heads of Demands entered in the second column thereof."

The motion was adopted.

[The motions for Demands for Supplementary Grants in respect of P.E.P.S.U. which were adopted by the House are reproduced below.—Ed. of P.P.]

DEMAND NO. 2—STATE EXCISE DUTIES.

"That a Supplementary sum not exceeding Rs. 3,47,900 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'State Excise Duties'."

DEMAND NO. 3—STAMPS.

"That a Supplementary sum not exceeding Rs. 10,000 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of

*Introduced with the recommendation of the President.

†Moved with the recommendation of the President.

payment during the year ending the 31st day of March, 1954, in respect of 'Stamps'."

DEMAND No. 8—IRRIGATION.

"That a Supplementary sum not exceeding Rs. 3,62,000 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Irrigation'."

DEMAND No. 13—HOME DEPARTMENT

"That a Supplementary sum not exceeding Rs. 6,700 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Home Department'."

DEMAND No. 14—FINANCE DEPARTMENT

"That a Supplementary sum not exceeding Rs. 13,500 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Finance Department'."

DEMAND No. 15—REVENUE DEPARTMENT.

"That a Supplementary sum not exceeding Rs. 6,000 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Revenue Department'."

DEMAND No. 21—COMMISSIONER.

"That a Supplementary sum not exceeding Rs. 3,500 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Commissioner'."

DEMAND No. 36—CIVIL WORKS.

"That a Supplementary sum not exceeding Rs. 42,00,000 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Civil Works'."

**DEMAND No. 37—ELECTRICITY SCHEMES
—WORKING EXPENSES.**

"That a Supplementary sum not exceeding Rs. 16,66,400 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Electricity Schemes—Working Expenses'."

**DEMAND No. 39—PRIVY PURSES AND
ALLOWANCES OF INDIAN RULERS.**

"That a Supplementary sum not exceeding Rs. 94,200 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND No. 42—MISCELLANEOUS

"That a Supplementary sum not exceeding Rs. 2,37,400 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Miscellaneous'."

**DEMAND No. 43—EXPENDITURE ON DIS-
PLACED PERSONS**

"That a Supplementary sum not exceeding Rs. 1,10,000 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of

payment during the year ending the 31st day of March, 1954, in respect of 'Expenditure on Displaced Persons'."

DEMAND NO. 46—CONSTRUCTION OF IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS.

"That a Supplementary sum not exceeding Rs. 4,00,000 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Construction of Irrigation, Navigation, Embankment and Drainage Works'."

DEMAND NO. 48—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES—BHAKRA NANGAL PROJECT.

"That a Supplementary sum not exceeding Rs. 8,24,800 be granted to the President out of the Consolidated Fund of the State of PEPSU to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Capital Outlay on Multipurpose River Schemes—Bhakra Nangal Project'."

PATIALA AND EAST PUNJAB STATES UNION APPROPRIATION BILL.

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1953-54.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of

the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1953-54."

The motion was adopted.

Shri C. D. Deshmukh: I *introduce the Bill.

I beg to **move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1953-54, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1953-54, be taken into consideration."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT BILL

The Deputy Minister of External Affairs: (Shri Anil K. Chanda): I beg to move:

"That the Bill further to amend the Abducted Persons (Recovery

*Introduced with the recommendation of the President.

**Moved with the recommendation of the President.